

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

CALCUTTA

No. M.A. 95/98  
No. O.A. 851/96

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

PROVAT KUMAR DAS

VS

1. UNION OF INDIA, SERVICE THROUGH GENERAL MANAGER, EASTERN RAILWAY, FAIRLIE PLACE, 17, NETAJI SUBHAS ROAD, CAL - 700 001.
2. GENERAL MANAGER, EASTERN RAILWAY, FAIRLIE PLACE, 17, NETAJI SUBHAS ROAD, CAL - 700 001.
3. CHIEF PERSONNEL OFFICER, EASTERN RAILWAY, FAIRLIE PLACE, 17, NETAJI SUBHAS ROAD, CAL - 700 001.
4. FINANCIAL ADVISER AND CHIEF ACCOUNTS OFFICER, EASTERN RAILWAY, FAIRLIE PLACE, 17, N.S. ROAD, CAL-700 001.
5. CHIEF ACCOUNTS OFFICER, (PENSION) EASTERN RAILWAY, FAIRLIE PLACE, 17, N.S. ROAD, CAL - 700 001.
6. DEPUTY CHIEF ACCOUNTS OFFICER (G), EASTERN RAILWAY, FAIRLIE PLACE, 17, N.S. ROAD, CAL - 700 001.
7. MANAGER, STATE BANK OF INDIA, GOVT. ACCOUNTS SECTION, 1-3 STRAND ROAD, CALCUTTA - 700 001.

For the applicant : Mr. B.C. Sinha, ~~counsel~~  
Mr. P.L. Bose, ~~counsel~~

For the respondents : None

Heard on: 21.12.98

Order on 21.12.98

ORDER

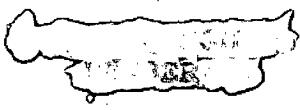
The M.A. has been filed for an interim order directing the respondents to issue complimentary passes from 1997 which is to be enjoyed by the applicant on or before 16.3.98. According to the applicant he retired from service on superannuation with effect from 1.2.93. His retiral benefits of gratuity of Rs.63,938 has been withheld by the respondents. For that another O.A.No.851/96 has been filed by the applicant against the respondents. It is stated

P.T.O.

by the applicant that he has at his credit three sets of First Class "A" passes for the year ending 31st December, 1997. These passes can be availed upto 30.4.98. Respondents filed reply to the applicant. Ld. counsel Mr. Banerjee is found absent on ground of illness.

2. In view of the aforesaid circumstances an interim order is issued directing the respondent to issue one set of complimentary pass to the applicant if he applies for within 15 days from today on condition that the applicant is to give undertaking to the authorities. ~~But if~~ ~~that~~ he is not entitled to the said pass as prayed for, he has to refund the amount or the amount would be adjusted against the D.C.R.G. money. Complimentary pass should be issued within 15 days from ~~and~~ <sup>V of Andhra Pradesh</sup> filing of the application by the applicant. M.A. is disposed of accordingly.

3. No order is passed as to costs.

  
(D. PURKAYASTHA  
(MEMBER(J))

SM